

**Central Administrative Tribunal
Principal Bench**

OA-1799/2018

New Delhi, this the 15th day of May, 2018

Hon'ble Mr. Uday Kumar Varma, Member (A)

Babu Lal Mitharwal, Constable (Executive), Group-C,
S/o Surja Ram, Aged about 38 years,
Belt No. 7753/DAP, III B. Delhi Police,
R/o Village & PO –Sihodi,
Tehsil-Shrimadhopur,
District-Sikar, Rajasthan-332719.

... Applicant

(through Sh. Gyanant Kumar Singh)

Versus

1. Union of India,
Through its Secretary,
Ministry of Finance,
North Block, New Delhi-110001.
2. Union of India,
Through its Secretary,
Ministry of Home Affairs,
North Block, New Delhi-110001.
3. Commissioner of Police,
PHQ, MSO Building, IP Estate,
New Delhi-110002.

... Respondents

(through Ms. Sumedha Sharma)

ORDER (ORAL)

The prayer made by the applicant in this OA is that his representation dated 02.04.2018 made in respect of Metropolitan and Hardship Allowance to the Commissioner of Police, Delhi, may be directed to be decided in a time bound manner.

2. Ms. Sumedha Sharma, learned counsel appearing for the respondents on advance notice states that this representation has not been made to the correct authority which is, Deputy Commissioner (DAP). This could hardly be accepted as a reason for returning the representation. However, to facilitate its disposal, the applicant may make a fresh and additional representation to Deputy Commissioner (DAP), who is directed to consider and decide the representation so made by passing a reasoned

and speaking order in the light of rules, regulations and law in this regard within a period of two months from the date of receipt of a certified copy of this order, provided the fresh representation is made by the applicant within a week from today. Needless to add that such a direction, does not in any way construe my opinion on the merits of the case.

OA is accordingly disposed of.

(Uday Kumar Varma)
Member (A)

/ns/